

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 35/252/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2018**

Name of the Company: Ketankumar Patel.
(Symwell Pharmaceuticals Pvt Ltd.)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jignesh Shah	Practising Company Secretary		
2.				

ORDER

Learned PCS Mr. Jignesh Shah present for the Appellant. None present for the ROC.

Proof of service is filed.

Representation received from the ROC.

The Appellant has filed affidavit with regard to the Bank statement and has also stated that company does not fall under the purview of a shell company and has not done any unusual transaction during the period of demonetisation.

Learned PCS appearing on behalf of the Appellant requested time to make a necessary amendment in the pleading.

List the matter on 18.04.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 16th day of March, 2018.